

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI
COURT-VI

Item No. 608
Appeal-232/252/ND/2023

IN THE MATTER OF:

Income Tax Officer, Ward 18(3), New Delhi

...APPELLANT

Vs.

**ROC, Delhi and Ors. (M/s. Nirvan Hire
Purchase Ltd.)**

...RESPONDENT

Section

U/s 252

**Order delivered on 15.02.2024
(Hearing through VC & Physical Mode)**

Coram:

**SHRI MAHENDRA KHANDELWAL, HON'BLE MEMBER (JUDICIAL)
SHRI RAHUL BHATNAGAR, HON'BLE MEMBER (TECHNICAL)**

PRESENT:

For the Appellant/IT Department

**:Mr. Parth Semwal and Mr.
Abhishek Maratha, Standing
Counsels for Revenue**

For the RoC

**:Adv. Shankari Mishra, Adv.
Himanshu**

ORDER

Ld. Counsel for the Income Tax Department is present and submitted that they have filed proof of service and proof of substituted service. However, the same is not reflected on the e-portal. Ld. Counsel once again may approach the Registry and bringing the same on record. List the matter on **25.04.2024.**

**Sd/-
(Rahul Bhatnagar)
Member (T)**

**Sd/-
(Mahendra Khandelwal)
Member (J)**